

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36 Janpath,
New Delhi-110 001
(Tele No.23353503, Fax No.23753923)

No. RA-14026(11)/3/2019-CERC

Dated: 28.04.2023

NOTIFICATION

Whereas the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 were published in Part-III, Section 4, No. 85 of the Gazette of India Extraordinary on 12.02.2022.

Whereas, Clause (2) of Regulation 1 of the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 (hereinafter “the AS Regulations, 2022”) provides that the Regulations shall come into force with effect from such date as may be notified by the Commission.

Whereas, the Notification for commencement of the provisions under Regulation 6, Regulations 14 to 19, provisions pertaining to Regulations 20 to 22, and Regulation 26 of the AS Regulations, 2022 was published in Part-III, Section 4, No. 219 of the Gazette of India Extraordinary on 31.03.2023.

Whereas, the Commission has reviewed the preparedness of the agencies responsible for implementation of the aforesaid provisions of the AS Regulations, 2022.

And, now, therefore, in supersession of the aforesaid Notification published in Part-III, Section 4, No.219 of the Gazette of India Extraordinary on 31.03.2023, it is hereby notified that the following provisions of the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 shall come into force from 01.06.2023: -

- i. Provisions pertaining to TRAS under Regulation 6;
- ii. Regulations 14 to 19;
- iii. Provisions pertaining to TRAS in Regulations 20 to 22
- iv. Regulations 26.

And, it is further notified that with the coming into force of Regulations 26, the Detailed Procedures issued under the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2015 shall cease to be in operation from 01.06.2023.

Sd./-
(Harpreet Singh Pruthi)
Secretary